

Foreign detected under the Assam Accord

3013. SHRI AMRITLAL BASUMATARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of foreigners detected under clauses 5(3) and 5(4) of the Assam Accord so far;

(b) how many of them got themselves registered with the registration offices according to the registration of Foreigners Act, 1939 and the registration of Foreigners Rules, 1939; and

(c) how many of them have been excluded from the voters' list for ten years from the date of detection?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): (a) According to information furnished by the Assam Government, 10,347 foreigners, in terms of clause 5.3 of the Assam Accord, have been detected upto 30-6-89 by the Foreigners Tribunals set up under the provisions of the Foreigners Act, 1946 and the Foreigners (Tribunals) Order, 1964.

(b) and (c) 1971 persons have registered their names with the Registration Officers appointed in terms of clause 5.4 of the Assam Accord. The State Government have so far referred the names and other particulars of 6743 persons to the Electoral Registration Officers of different districts of the State for deletion of their names from the electoral rolls.

Seizure of gold at Madras airport

3014. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the Hindustan Times of the 14th July, 1989 to the effect that Customs officials seized 20 gold biscuits valued at Rs. 6 lakhs from a passenger who arrived from Kuwait via Colombo by an Air Lanka flight at Madras Airport on the 13th July, 1989;

(b) if so, what are the details thereof; and

(c) whether any inquiry has since been conducted, into the matter and if so, the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI AJIT PANJA): (a) Yes, Sir.

(b) and (c) On 12th July, 1989, one passenger Shri K. V. Kunhimarakkur, holder of Indian passport No. S. 122853 dated 16-2-1982 issued at Kozhikode, who had arrived at Madras airport from Dubai via Colombo by Air Lanka flight No. UL-121 was intercepted on suspicion by the Officers of Air Customs Intelligence Unit. Detailed examination of his baggage resulted in recovery and seizure of 14 gold bars of 10 tolas each and 12 gold bits all bearing foreign markings collectively weighing 2213 grams valued at Rs. 6.90 lakhs approximately. The gold had been concealed in a peddinghaus Iron steel cutting machine. He was arrested on 13-7-89 and remanded to judicial custody for 15 days. He was thereafter released on bail by the Court on 26-7-89 on condition that he should appear before Assistant Collector of Madras Customs at 10 A.M. daily until further orders. He has been so appearing from 31-7-89.

News-item captioned "Two heroin peddlers held in Capital"

3015. SHRI MUKHTIAR SINGH MALIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in the Times of India of the 18th July, 1989 under the caption "Two heroin peddlers held in Capital";

(b) if so, what are the details thereof;

(c) whether any inquiry has since been conducted into the matter;

(d) whether it is a fact that smuggling of heroin in the country, particularly in the Capital is increasing; and

(e) if so, what action Government have taken to eliminate this evil?